

1	2	3	4	5
17.	Orissa	...	...	239
18.	Punjab	3	2622	1
19.	Pondicherry	...	17	...
20.	Rajasthan	2	3834	10
21.	Sikkim	...	139	...
22.	Tamilnadu	1	1052	19
23.	Tripura	...	3065	...
24.	Uttar Pradesh	34	2373	13
25.	West Bengal	16	1979	3
	Total	186	38210	859

\* Including those assisted under Artisan's Employment Guarantee Scheme in Maharashtra State.

Supply of sand to collieries by trucks

2778. SHRI BASUDEB ACHARIA :  
Will the Minister of ENERGY be pleased to state :

(a) the quantity of sand carried to the collieries by the departmental aerial ropeways in the last three years with year-wise break-up, in the Bharat Coking Coal Limited (BCCL);

(b) whether some of it was supplied by Contractors through trucks during the same period and if so, the amount paid to them, year-wise; and

(c) whether the supply through private trucks is increasing, if so, the reasons thereof and steps taken to remedy the situation ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). Sand is carried direct to the collieries through captive ropeways. Sand is also carried by D and F Ropeways to dumps from where it is transported to collieries through contractors. The quantity of sand carried by the two categories of Ropeways during the last three years is as under :

Year	D & F Ropeways	Captive Ropeways
1983-84	5.11	10.29
1984-85	9.12	9.25
1985-86	9.61	8.48

Amount paid to contractors for transportation of sand from dumps and from the river ghats for the same period is indicated below :

1983-84	Rs. 681.16 lakhs
1984-85	Rs. 591.43 lakhs
1985-86	Rs. 1008.00 lakhs (Provisional).

(c) No, Sir. The quantity transported by contractors from the river ghats has declined from 28.31 lakhs tonnes in 1983-84 to 19.31 lakh tonnes in 1985-86.

Appointment of Standing Counsels in High Courts

2779. SHRI SYED SHAHABUDDIN :  
Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the names of Standing Counsels and other Counsels of Government and/or various Ministries and Departments of Government in various High Courts;

(b) the terms and conditions of their appointment;

(c) the vacancies that exist presently; and

(d) the action taken to fill up these vacancies ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) to (c). The Department of Legal Affairs of the Ministry of Law and Justice appoints Standing Counsel and other Counsel who represent the Union of India in civil matters in various High Courts. The names of Standing Counsel and other Counsel appointed by the Department of Legal Affairs in various High Courts, the terms and conditions of their appointment, the vacancies that exist presently are given in Annexure which is laid on the Table of the House.

[Placed in Library. See No. LT/2886/86]

(d) Action has already been initiated to fill up the vacancies of Standing Counsel who are appointed by the Department of Legal Affairs in consultation with the Chief Justice/Judge of the High Court concerned, various Ministries/Departments and other knowledgeable sources. Apart from this, certain administrative Ministries like the Ministry of Railways, Ministry of Finance, etc. appoint their own Counsel in various High Courts.

The information with regard to the names of Standing Counsel and other Counsel appointed by various Ministries and Departments of Government in various High Courts, their terms and conditions, the vacancies that exist at present and action taken to fill them up is being collected and will be laid on the Table of the House.

#### Meeting of Power Ministers

2780. SHRI NITYANANDA MISRA : Will the Minister of ENERGY be pleased to state :

(a) whether recently a meeting of the Power Ministers was held in Delhi;

(b) the names of States from where the Ministers attended the said meetings;

(c) whether any work plan has been drawn up to augment power availability and to meet the Seventh Plan targets and if so, the details thereof; and

(d) the targets, if any, fixed for Orissa which is currently suffering from power shortage ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir, a meeting of Power Ministers of some States was held recently in Delhi.

(b) Chief Minister of Orissa and Power Ministers from Haryana, West Bengal and Assam attended the meeting.

(c) Various measures to augment power availability include commissioning of additional capacity of 22,245 MW during Seventh Five Year Plan, early stabilisation of newly commissioned units, improving the utilisation of the existing capacities of thermal power stations to improve the PLF, and reduction of transmission and distribution losses. In order to achieve the Seventh plan targets, extensive monitoring of the projects is being done to expedite their commissioning. The need for effective monitoring is also being constantly emphasised on the State authorities.

(d) Additional generating capacity of 483.5 MW is targeted for commissioning in Orissa during the Seventh Five Year Plan period, out of which 100 MW has already been commissioned.

#### Setting up of mini refineries

2781. SHRI NITYANANDA MISRA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :